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Sl. No. Details of cases in which the Food Corporation of India has appealed against the awards of the Industrial Tribunals during the last three years

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and the award is therefore patently wrong. The FCI Management took this stand because she was not regularly appointed initially and the recruitment on regular basis is also banned by the Govt. of India and as such decision was to be taken only with due permission of the Govt. of India for regularising the service. The High Court of Bombay also turned down the plea of the Corporation and thereafter Smt. L.R. Poojari has been appointed on regular basis with payment of back wages and there is no grievance left in this case.

20. There were about 1590 workers who were rendered surplus at Kandla Port consequent upon cessation of import of foodgrains. Out of 1590 workers, 1541 workers had sought Voluntary Retirement under Special Voluntary Retirement Scheme and thereby there leaving 49 Workers at Kandla Port who did not opt for the retirement under the Scheme. These workers were transferred to Bombay and Manmad. These workers were not allowed to work at Bombay and Manmad by the Transport and Dock Workers Union and they struck the work without any notice to the Corporation. The Corporation filed a case before CGIT under Unfair Labour Practice. The CGIT did not accept the contention of the Corporation relating to Unfair Labour Practice adopted by Transport & Dock Workers Union in its award. The Award was, however, challenged by the Corporation in the High Court of Bombay and the High Court of Bombay after hearing had remitted the case to CGIT directing them to review its decision. The CGIT heard the case and also given its Award which has been sent to the Ministry of Labour, Govt. of India for acceptance and pronouncement which is awaited.
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#### Deal Airbus-320

3387. SHRI PRAMOD MAHAJAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the investigations started by the Central Bureau of Investigations (CBI) on March 29, 1990 into the Airbus 320 deal has been completed;

(b) if not, the reasons for the delay and the time by which the report is likely to be submitted; and

(c) the total expenditure incurred, so far by CBI and other Departments in the investigation of the case in India and abroad?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM): (a) No, Sir.

(b) the delay in completion of the investigation is due to the fact that investigations have to be carried out in various foreign countries such as USA, UK, France, Switzerland, Channel Islands Nigeria, etc. through Letters Rogatory. The investigation abroad is time consuming due to the complexity of legal procedures involved. In view of this, it is not possible at this stage to fix a firm date for completion of the investigation.

(c) An expenditure of Rs. 7,09,085/- has been incurred on this investigation by the C.B.I. so far.

#### Telephone to GM/DGM

3388. SHRI K. D. SULTANPURI: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether a number of unlisted Telephone connections with STD and ISD facilities have been provided to General Managers, D.G.Ms and other Officers of MTNL, Delhi Telephone Circle both at their offices and residences;

(b) if so, the reasons therefor;

(c) whether they really need such facility at their residences also for the discharge of duties;

(d) if so, whether any record is maintained of STD/ISD calls made by them alongwith purpose thereof;

(e) if so, the details thereof; and

(f) if not, the steps being taken to ensure that these telephones are not misused?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA): (a) Yes, Sir. D.G.Ms and G.Ms are provided with unlisted Telephone connections in office as well as residence.

D.G.Ms are provided with STD facility in office as well as residence. G.Ms. are provided with STD & ISD facility, both in office and residence.

(b) The field officers receive large number of calls from public about complaints like prolonged faults on their telephones, delay in shifting of telephones, provision of new connection and other grievances. In order to keep the number free for incoming calls, an unlisted telephone connection is provided to field officers for making outgoing calls in the interest of service as detailed at (c) below.

(c) Yes, Sir. Many of our electronic telephone exchanges are imported from foreign countries. Senior officers are required to contact their counterparts in India and at times abroad to discuss technical problems relating to software and fault repair etc.

(d) No, Sir.